

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

17. C.P. (IB)/251(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party:      Ambey Iron Private Limited  
  Vs  
  SMW Ispat Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Adv. Stuti Vasta for the Operational Creditor and Adv. Kanika Baweja for the Corporate Debtor are present through virtual mode.
2. Ld. Counsel for the Corporate Debtor seeks some time for filing reply. At the request of Counsel, finally one-week time is granted for filing reply after duly serving a copy of reply to other side. Failing which the right to file reply will be forfeited on the next date of hearing.
3. Post this matter on **20.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**